

S/P

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UNSTARRED QUESTION NO. 259
TO BE ANSWERED ON TUESDAY, THE 1ST DECEMBER, 2015
AGRAHAYANA 10, 1937(SAKA)

RAIDS ON MGF CONSTRUCTION COMPANY

259. SHRI PARVEZ HASHMI

Will the Minister of FINANCE be pleased to state:

- (a) Whether MGF Construction Company was raided by income tax, Enforcement Directorate and CBI for corruption in Commonwealth Games;
- (b) If so, the action taken by the Government till date;
- (c) Whether the properties of MGF Company were attached by ED; and
- (d) The number of properties attached by ED and this kind of properties attached at various places?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(JAYANT SINHA)**

(a) to (d): CBI and Enforcement Directorate(ED) have not conducted raids against MGF Construction company for corruption in Commonwealth Games. As far as Income tax raid is concerned, disclosure of information regarding specific taxpayers is prohibited except as provided under Section 138 of the Income Tax Act, 1961. Whenever any instance of violation of direct taxes laws is noticed by the income tax department, appropriate action including searches, survey, assessment of income, levy of tax, imposition of penalty and launching of prosecution is taken as per law, depending upon facts and circumstances of each case.
